

**THE FOOD CORPORATIONS (AMENDMENT)
ACT, 2001**

No. 27 OF 2001

[29th August, 2001.]

An Act further to amend the Food Corporations Act, 1964.

BE it enacted by Parliament in the Fifty-second Year of the Republic of India as follows:—

1. (1) This Act may be called the Food Corporations (Amendment) Act, 2001.

Short title and
commence-
ment.

(2) It shall be deemed to have come into force on the 22nd day of May, 2001.

2. In section 27 of the Food Corporations Act, 1964 (hereinafter referred to as the principal Act), in sub-section (1), for the proviso, the following proviso shall be substituted, namely:—

Amendment
of section
27 of Act
37 of 1964.

"Provided that the amount borrowed by a Food Corporation under clause (b) shall not at any time exceed ten times the paid-up capital and the reserve fund established under section 33."

3. (1) The Food Corporations (Amendment) Ordinance, 2001, is hereby repealed.

Repeal and
saving.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

Ord. 4 of
2001.